



**The Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpkalik Vyavastha)
(Uttaranchal Amendment) Act, 2001**

Act 3 of 2001

Keyword(s):

Agriculture, Mandi, Market, APMC, Agriculture Produce Market Committee

Amendment appended: 3 of 2002

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सरकारी गजट, उत्तरांचल

उत्तरांचल सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट

भाग-1, खण्ड (क)
(उत्तरांचल अधिनियम)

देहरादून, शनिवार, 20 जनवरी, 2001 ई०

षोष-30, 1922 शक सम्वत्

उत्तरांचल सरकार

विधायी एवं संसदीय कार्य विभाग

संख्या 13/वि० एवं सं० कार्य/2001

देहरादून, 20 जनवरी, 2001 ई०

अधिसूचना

विविध

भारत का संविधान के अनुच्छेद 200 के अधीन राज्यपाल महोदय ने उत्तरांचल विधान सभा द्वारा पारित उत्तर प्रदेश कृषि उत्पादन मंडी समिति (अल्पकालिक व्यवस्था) (उत्तरांचल संशोधन) विधेयक, 2001 पर दिनांक 18 जनवरी, 2001 ई० को अनुमति प्रदान की और वह उत्तरांचल अधिनियम-संख्या 3 सन् 2001 के रूप में सर्वसाधारण की सूचनार्थ इस अधिसूचना द्वारा प्रकाशित किया जाता है।

उत्तर प्रदेश कृषि उत्पादन मंडी समिति (अल्पकालिक व्यवस्था)

(उत्तरांचल संशोधन) अधिनियम, 2001

(उत्तरांचल अधिनियम-संख्या 3, सन् 2001.)

(जैसा उत्तरांचल विधान सभा द्वारा पारित हुआ)

उत्तर प्रदेश कृषि उत्पादन मंडी समिति (अल्पकालिक व्यवस्था) अधिनियम, 1972

का अग्रतर संशोधन करने के लिए

अधिनियम

भारत गणराज्य के इक्यावनवें वर्ष में निम्नलिखित अधिनियम बनाया जाता है—

1-(1) यह अधिनियम उत्तर प्रदेश कृषि उत्पादन मंडी (अल्पकालिक व्यवस्था) (उत्तरांचल संशोधन) अधिनियम, 2001 कहा जायेगा।

(2) यह 27 दिसम्बर, 2000 ई० को प्रवृत्त हुआ समझा जाएगा।

संक्षिप्त नाम और
पारम्भ

उ०प्र० अधिनियम सं०
7 सन् 1972 की
धारा 2 का संशोधन

2—उत्तर प्रदेश कृषि उत्पादन मंडी समिति (अल्पकालिक व्यवस्था) अधिनियम, 1972 की जिसे आगे मूल अधिनियम कहा गया है धारा 2 में, उपधारा (1) में अंक तथा शब्द "31 दिसम्बर, 2000 तक" के स्थान पर अंक तथा शब्द "31 दिसम्बर, 2001 तक" रख दिए जायेंगे।

निरसन एवं अपवाद

3—(1) उत्तर प्रदेश कृषि उत्पादन मंडी समिति (अल्पकालिक व्यवस्था) (उत्तरांचल संशोधन) अध्यादेश, 2000 एतद्द्वारा निरसित किया जाता है।

(2) ऐसे निरसन के होते हुए भी, उपधारा (1) में निर्दिष्ट अध्यादेश द्वारा यथा संशोधित मूल अधिनियम के उपबंधों के अधीन कृत कोई कार्य या कार्यवाही इस अधिनियम द्वारा यथासंशोधित मूल अधिनियम के तत्समान उपबंधों के अधीन कृत कार्यवाही समझी जायेगी, मानो इस अधिनियम के उपबंध सभी सारवान समय पर प्रवृत्त थे।

आज्ञा से,
इरशाद हुसैन,
सचिव।

No. 13 (i)/Vidhaya and Sansadaya Karya/2001
Dated: Dehradun, January 20, 2001.

In pursuance of the provisions of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Krishi Utpadan Mandi Samiti (Alpakalik Vyavastha) (Uttaranchal Amendment) Act, 2001 (Uttaranchal Adhiniyam Sankhya 3 of 2001).

As passed by the Uttaranchal Legislative Assembly and assented to by the Governor on January 18, 2001.

THE UTTAR PRADESH KRISHI UTPADAN MANDI SAMITIS
(ALPKALIK VYAVASTHA) (UTTARANCHAL AMENDMENT) ACT, 2001
(UTTARANCHAL ACT No. 3 OF 2001)
[As passed by the Uttaranchal Legislature]

AN
ACT

further to amend the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpkalik Vyavastha) Adhiniyam, 1972.

It IS HEREBY enacted in the Fifty first year of the Republic of India as follows—

Short title and commencement

1. (1) This Act may be called the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpkalik Vyavastha) (Uttaranchal Amendment) Adhiniyam, 2001.

(2) It shall be deemed to have come into force on December 27, 2000.

Amendment of Section 2 of U.P. Act No. 7 of 1972

2. In Section 2 of the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpkalik Vyavastha) Adhiniyam, 1972, hereinafter referred to as the principal Act, in sub-section (1), for the words and figures "till December 31, 2000", the words and figures "till December 31, 2001" shall be substituted.

Repeal and savings

3. (1) The Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpkalik Vyavastha) (Uttaranchal Sanshodhan) Adhyadesh, 2000 is hereby repealed.

(2) Notwithstanding such repeal, any thing done or any action taken under the corresponding provisions of the principal Act, as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of the principal Act, as amended by this Act, as if the provisions of this Act were in force at all material times.

By Order,
IRSHAD HUSSAIN,
Sachiv.

No.122/Vidhayee & Sansadiya Karya/2002

Dated Dehradun, April 11, 2002

NOTIFICATION

Miscellaneous

In pursuance of the provision of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Krishi Utpadan Mandi Samiti (Alpkalik Vyavastha) (Uttaranchal Amendment) Act, 2002 (Uttaranchal Adhinyam Sankhya 03 of 2002).

As passed by the Uttaranchal Legislative Assembly and assented to by the Governor on 10th April, 2002.

**THE UTTAR PRADESH KRISHI UTPADAN MANDI SAMITI
(Alpkalik Vyavastha) (Uttaranchal Amendment) Act, 2002**

(Uttaranchal Act No. 03 of 2002)

**AN
ACT**

Further to amend the Uttar Pradesh Krishi Utpadan Mandi Samiti (Alpkalik Vyavastha) Adhinyam, 1972

It is here by enacted in the fifty third year of the Republic of India as follows :-

1. (i) This act may be called the Uttar Pradesh Krishi Utpadan Mandi Samiti (Alpkalik Vyavastha) (Uttaranchal Amendment) Adhinyam, 2002 **Short title and Commencement**
- (ii) It shall be deemed to have come in to force on December 31, 2001

2. In section-2 of the Uttar Pradesh Krishi Utpadan Mandi Samiti (Alpkalik-Vyavastha) Adhinyam, 1972 here in after referred to as the principal Act, in sub Section (1), for the words and figures" till December 31, 2001" The words and figure" till December 31, 2002" shall be substituted. **Amendment of section-2 of U.P Act No.-7 of 1972**

Repeal and Savings 3.

(i) The Uttar Pradesh Krishi Utpadan Mandi Samiti (Alpakalik Vyavastha) (Uttaranchal Sanshodhan) Adhyadesh, 2001 is here by repealed.

(ii) Notwithstanding such repeal, any thing done or any action taken under the corresponding provisions of the principal Act, as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of the principal Act, as amended by this Act, as if the provisions of this Act were in force at all material times.

(SURJIT SINGH BARNALA)

Governor, Uttaranchal.

By Order,

(R. P. PANDEY)

Sachiv.